

14.02 hrs.

Title: Regarding passing of the Indian Medicine Central Council (Amendment) Bill, 2002; the Petroleum (Berar Extension) Repeal Bill, 2002; the Delhi Municipal Corporation (Validation of Electricity Tax) Act and other Laws (Repeal) Bill, 2002; the General Insurance Business (Nationalisation) Amendment Bill, 2002 and the Insurance (Amendment) Bill, 2002 by the Rajya Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Medicine Central Council (Amendment) Bill, 2002 which has been passed by the Rajya Sabha at its sitting held on the 30th July, 2002.;
- ii. "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Petroleum (Berar Extension) Repeal Bill, 2002 which has been passed by the Rajya Sabha at its sitting held on the 30th July, 2002."
- iii. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 30th July, 2002 agreed without any amendment to the Delhi Municipal Corporation (Validation of Electricity Tax) Act and Other Laws (Repeal) Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 18th July, 2002."
- iv. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 30th July, 2002 agreed without any amendment to the General Insurance Business (Nationalisation) Amendment Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 9th May, 2002."
- v. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 30th July, 2002 agreed without any amendment to the Insurance (Amendment) Bill, 2002 which was passed by the Lok Sabha at its sitting held on the 15th May, 2002.

2. Sir, I lay on the Table two Bills as passed by Rajya Sabha on the 30th July, 2002.

1. The Indian Medicine Central Council (Amendment) Bill, 2002.
2. The Petroleum (Berar Extension) Repeal Bill, 2002.

MR. SPEAKER: We go to the Calling Attention. Shri H.D. Devegowda to raise the matter.

...(Interruptions)

SHRI G.M. BANATWALLA (PONNANI): Sir, I have given a notice for Adjournment Motion. ...(Interruptions) That notice should prevail over other works. I will only mention the subject and ask for your observation that the Government has taken a stand against the minority educational institutions ...(Interruptions)

MR. SPEAKER: Shri Banatwalla, please wait for a minute. Let me bring it on record that Shri H.D. Devegowda is not present in the House. Therefore, the Calling Attention notice is dropped. On this issue, there is no other notice. There is only one notice.

...(Interruptions)

श्री रघुनाथ झा (गोपालगंज) : अध्यक्ष महोदय, एक मिनट हमारी बात भी सुन लीजिए। (व्यवधान)

SHRI HANNAN MOLLAH (ULUBERIA): Sir, I have given a notice. ...(*Interruptions*)

MR. SPEAKER: I have received three notices of Adjournment Motion. One is from Shri Ramji Lal Suman. The second one is from Shri G.M. Banatwalla and the third notice is on growing attack on the media. I have received these three notices of Adjournment Motion. I am not in a position to admit these notices. But since the issues are important, I can allow the Members to speak tomorrow, as a special case, during the 'Zero Hour'. I am not in a position to admit them for various reasons.

...(*Interruptions*)

SHRI SHARAD PAWAR (BARAMATI): The Adjournment Motion is for today's Business. ...(*Interruptions*)

MR. SPEAKER: They will give fresh notices tomorrow for Zero Hour.

...(*Interruptions*)

SHRI G.M. BANATWALLA : Sir, I have given notices for the past two weeks. ...(*Interruptions*)

SHRI HANNAN MOLLAH : Sir, during the last few months after the Gujarat riots, as media covered the Gujarat riots effectively, the Government started attack on the media. So, I have given an Adjournment Motion to raise it in the House. ...(*Interruptions*)

MR. SPEAKER: Shri Banatwalla, your matter is *sub judice*.

...(*Interruptions*)

SHRI G.M. BANATWALLA : Sir, it is not a *sub judice* matter. I am not going into the merit of the matter. ...(*Interruptions*)

MR. SPEAKER: Therefore, I am permitting you to speak about it tomorrow in the Zero Hour.

...(*Interruptions*)

SHRI G.M. BANATWALLA : Sir, there is no question of *sub judice*. I am not going into the merit of the matter at all. The Government has taken a stand against the minority educational institutions in the Supreme Court.

...(Interruptions) This stand is against the policyâ€|â€| (Interruptions) The Government must revise its stand.
...(Interruptions)

MR. SPEAKER: Therefore, you can make your request to the Government tomorrow during the `Zero Hour`.

...(Interruptions)

â€| (व्यवधान)